
(2021) 11 UK CK 0145

In the Uttarakhand High Court

Case No : Writ Petition (M/S) No. 2457 Of 2021

Sarita Gupta

APPELLANT

Vs

State Of Uttarakhand & Others

RESPONDENT

Date of Decision : 24-11-2021

Acts Referred:

Citation : (2021) 11 UK CK 0145

Hon'ble Judges : Manoj Kumar Tiwari, J

Bench : Single Bench

Advocate : B.S. Koranga, M.S. Bisht, Pankaj Chaturvedi

Final Decision : Disposed Of

Judgement

Manoj Kumar Tiwari, J

1. Petitioner claims to be dependent of a workman, who was registered with Uttarakhand Building & other Construction Workers Welfare Board.
2. Since the workman concerned has died, therefore, petitioner has applied for benefits available to dependents of construction workers under the provisions of Building & other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996. As no decision has been taken on petitioner's application by the Competent Authority in the Board (respondent no. 2), therefore, petitioner has approached this Court, seeking a direction to the Competent Authority, to release the monetary benefits admissible as per the scheme formulated by respondent no. 2.
3. Learned counsel for respondent no. 2 submits that as per his instructions, petitioner had not furnished all requisite documents with her application. He, therefore, submits that if petitioner makes fresh application with supporting documents, including Registration Certificate with the Board, Aadhar Card, Ration Card, evidence to establish relationship with the deceased workman, etc., then the Competent Authority shall examine petitioner's claim and pass an

appropriate order, as early as possible.

4. Accordingly, the writ petition is disposed of with liberty to petitioner to make fresh application, with supporting documents, to respondent no. 2. If petitioner makes such application within three weeks from today, the Competent Authority shall examine petitioner's claim and pass appropriate order, in accordance with law, as early as possible, but not later than eight weeks from the date of production of certified copy of this order along with application.